



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.132/2021

This the 21st day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Dr. Ganesh Kumar, Vice Principal
KV (2nd Shift), DanapurCantt. (Group A)
Aged about 57 years
S/o Late Shrikant Thakur
R/o H.No. 28, Duplex Colony
Shivpuri, Anisabad
Patna-800002.

... Applicant

(through Mr. Dinesh Kumar Tandon, Advocate)

Versus

1. The Commissioner
KendriyaVidyalayaSangathan
18, Institutional Area
ShaheedJeet Singh Marg
New Delhi – 110016.
2. The Joint Commissioner (Admn.),
KendriyaVidyalayaSangathan
18, Institutional Area
ShaheedJeet Singh Marg
New Delhi – 110016.
3. The Assistant Commissioner (Admn./Estt-1),
KendriyaVidyalayaSangathan
18, Institutional Area
ShaheedJeet Singh Marg
New Delhi – 110016.

... Respondents

(through Mr. R. Gowrishankar for Mr. S. Rajappa, Advocate)

ORDER (Oral)**Justice L. Narasimha Reddy, Chairman:**

The applicant was working as Post Graduate Teacher (PGT) in the Kendriya Vidyalaya and was posted at Kishanganj. He was promoted to the post of Vice Principal vide order dated 24.09.2020 alongwith many other candidates and was posted in an Institution at Danapur. He submitted a representation seeking his transfer and posting in an Institution at Duliajan. This O.A. is filed with a prayer to direct the respondents to consider his representation.

2. We heard Mr. Dinesh Kumar Tandon, learned counsel for the applicant and Mr. R. Gowrishankar, proxy counsel for Mr. S. Rajappa, learned counsel for the respondents, at the stage of admission.

3. On being promoted as Vice Principal, the applicant is posted at Danapur, which is almost an extension of Patna City. The applicant, however, wants posting in North East State. The question as to whether the request of the applicant can be considered, needs to be examined by the respondents, only when the cases of other similarly situated persons are considered. There cannot be any separate and exclusive consideration of the case of the applicant.

4. We, therefore, dispose of the OA directing the respondents that as and when they take up the issue of posting and transfer, the representation of the applicant shall be taken into account. There shall be no order as to costs.

(Mohd.Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/jyoti/ankit/sd